


F. No. J-11017/22/2018-Judicial (Part-4)
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 12th February, 2020

ORDER

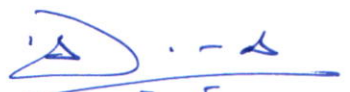
With reference to this Department's earlier Order No. J-11017/13/2016-Judl. (Part-2) dated 24.01.2017 regarding engagement of **Shri Vinod Diwakar**, Advocate as Central Government Standing Counsel for the High Court of Delhi, the President is pleased to **extend** the term of Shri Vinod Diwakar, Advocate as Central Government Standing Counsel for the High Court of Delhi with effect from the date of expiry of his earlier term i.e. 24.01.2020 until further orders or till a new panel in this regard is finalized by this Department.

2. The engagement and professional fee of the aforesaid advocate will be governed by the terms and conditions contained in this Department's O.M. No. 24(2)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the official website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.
3. Hindi version of this order will follow.


(S. R. Mishra)
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Ms. Maninder Acharya, the Ld. ASGI, High Court of Delhi, C-390 LGF, Defence Colony, New Delhi-110024
3. The Registrar, High Court of Delhi.
4. The Incharge, Litigation (High Court) Section, High Court of Delhi, New Delhi.
5. Shri Vinod Diwakar, CGSC for the High Court of Delhi.
6. Cash (LA) Section for payment of retainership fee to Shri Vinod Diwakar, CGSC.
7. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. For uploading on website of this Department i.e. www.legalaffairs.gov.in.
10. Guard File/Judicial Section with 5 spare copies.


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